## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/03/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

: CA/ 54 & 55 /2017 APPLICATION NUMBER

: TCP/172/2016 PETITION NUMBER

: M. Padippurakadu Veeran Kutty & another NAME OF THE PETITIONER(S)

: M/s Alpha Helical Pumps Private Limited & 2 others NAME OF THE RESPONDENT(S)

: 397/398 UNDER SECTION

**SIGNATURE** DESIGNATION S.No. NAME (IN CAPITAL)

REPRESENTATION BY WHOM

Coursel for Petitioners 1-2 T.K.Bhaskan Priyadarshini Keerthi Krishna

2. Kartlik Seshadri for R. -RZ for Vineel Serbrauron ORDER

Counsel for petitioner present. Counsel for respondents present. In CA54/2017 in TCP/172/2017 a prayer has been made to grant temporary relief restraining the respondents from convening and conducting 21st and 22nd AGMs on 27.3.2017 pursuance to the notice given on 22.2.2017. Heard both the sides, and considering the documents placed on file and the issue that has been raised by the counsel for applicant that is pertaining to the non-compliance with the provisions of Companies Act 2013, requires proper enquiry. At this juncture, we are not inclined to issue an injunction restraining the respondents from convening and conducting 21st and 22nd AGMs proposed to be held on 27.3.2017. However, the respondents shall not give effect to the decisions taken therein without the leave of this Bench. Counsel for R1 & R2 is directed to file reply in the application, thereafter the same shall be decided on its merits. Accordingly the application is disposed of. Put up on 10.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)